

**(2020) 07 SHI CK 0044**  
**In the High Court Of Himachal Pradesh**  
**Case No : Civil Writ Petition No. 2299 Of 2020**

Karam Singh

APPELLANT

Vs

H.R.T.C. & Others

RESPONDENT

---

**Date of Decision :** 23-07-2020

**Acts Referred:**

**Citation :** (2020) 07 SHI CK 0044

**Hon'ble Judges :** L. Narayana Swamy, CJ;Anoop Chitkara, J

**Bench :** Division Bench

**Advocate :** H.R. Bhardwaj, Vikas Rajput

**Final Decision :** Disposed Of

---

## Judgement

Anoop Chitkara, J

1. In continuation to order dated 10.07.2020, Mr. Vikas Rajput, learned counsel appearing for the respondents submits that the respondent-Corporation has complied with the directions issued by this Court and has already released 50% of the last drawn basic pay. He further submits that the balance outstanding payment shall be made within a period of two months from today.
2. Given above, the present writ petition is disposed of with a direction to the respondent-Corporation to pay the balance outstanding amount towards retiral benefits to the petitioner within a period of two months from today. Pending application(s), if any, also stands closed.